

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1410 OF 2018 IN  
APPEAL NO. 286 OF 2018 &  
IA NO. 1409 OF 2018**

**Dated: 27<sup>th</sup> February, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**GVK Power (Goindwal Sahib) Limited ..... Appellant(s)  
Versus  
Punjab State Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Janmali Manikala  
Counsel for the Respondent(s) : Mr. Anand Ganesan  
Ms. Neha Garg for R-2

**ORDER**

Learned counsel for Respondents seeks four weeks' time to file reply. They may file the same on or before 27.03.2019 with advance copy to the other side. Thereafter, rejoinder may be filed within two weeks i.e. on or before 10.04.2019 with advance copy to the other side.

As agreed by learned counsel for the parties, list the matter for further hearing on **16.04.2019.**

**(S. D. Dubey)  
Technical Member**

*Js/pk*

**(Justice Manjula Chellur)  
Chairperson**